

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.15924-15925/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court Of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

PETITIONER(S)

VERSUS

SHANTI DEVI & ORS.

RESPONDENT(S)

(IA No. 51776/2023 - EXEMPTION FROM FILING O.T.
IA No. 133918/2022 - EXEMPTION FROM FILING O.T.
IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 17-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Ashok Gurnani,, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Kirti Vardhan Singh, Adv.
Mr. Siddharth Narang, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s) Mr. S. R. Singh, Sr. Adv.
Mr. Dhananjay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 24.04.2023.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR